NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 172/Chd/Pb/2018

Under Section 9 of the Insolvency and Bankruptcy Code, 2016.

In the matter of:

M/s. Pioneer Enterprises ...Petitioner-Operational Creditor

Vs.

M/s. Vallabh Textiles Company Limited ...Respondent-Corporate Debtor

Present: Mr. Harsh Garg, Advocate for the petitioner.

It is *inter alia* contended that the respondent-corporate debtor has never raised a dispute of the unpaid operational debt before sending demand notice in terms of Rule 5 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

Notice of this petition to the respondent-corporate debtor for 06.08.2018 to show cause as to why this petition be not admitted. The petitioner is directed to collect the notice from the Registry and send the same immediately to the respondent at the registered office address by speed post attaching therewith copy of the petition and the entire paper book and also at the e-mail address available on the master data of the respondent-company. The affidavit of service along with postal receipt and tracking report be filed at least a week before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member(Technical)

June 12, 2018
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